

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 40 OF 2016

Dated: 2nd March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Jsons Foundary Pvt. Ltd. Appellant (s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent (s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1
Mr. Samir Malik for R.2

ORDER

Admit. Issue notice. We would like the State Commission's counsel to assist us in this matter. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Samir Malik takes notice on behalf of Respondent No.2 and they seek three weeks time to file reply. Notice be issued to the other Respondents returnable on 19.04.2016. Dasti in addition is permitted.

List the matter on **19.04.2016**. Learned counsel for the respondents may file reply on or before 23.03.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 07.04.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**